

In the Central Administrative Tribunal
Principal Bench: New Delhi.

OA No.1572/87

Date of decision: 20.11.1992.

Shri D.K. Sharma

...Petitioner

Versus

Union of India through Secretary,
Ministry of Finance, New Delhi
& Others

...Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Member(A)

For the petitioner : None

For the respondents : None

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared either for the petitioner or for the respondents. We have perused the records of the case. The grievance of the petitioner in this case is about the order changing the headquarters of the petitioner to Ambala during the period of suspension. The said order has been stayed, which is continued to remain in operation till now. In the circumstances, it is enough to dispose of this application, making the interim order of stay absolute. Consequently, the change of headquarters stands quashed. No costs.

I.K. Rasgotra
(I.K. Rasgotra)
Member(A)

V.S. Malimath
(V.S. Malimath)
Chairman

Later on, Shri P.P. Khurana, learned counsel for the respondents appeared.

I.K. Rasgotra
(I.K. Rasgotra)
Member(A)

V.S. Malimath
(V.S. Malimath)
Chairman